

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1519**

TO BE ANSWERED ON THE 12TH FEBRUARY, 2019/ MAGHA 23, 1940 (SAKA)

SHELTER HOMES

1519. SHRI JITENDRA CHAUDHURY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the number of cases of sexual abuse in the shelter homes is increasing day by day in the country and if so, the details thereof;

(b) the number of cases registered under the Protection of Children from Sexual Offences (POCSO) Act, State-wise; and

(c) the action taken by the Government in this regard ?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): No such data is maintained by the National Crime Records Bureau.

(b): As per the information published by NCRB, the number of State/UT-wise cases registered under Protection of Children from Sexual Offences Act, 2012 (POCSO) for Crime against children is given in Annexure-I. The latest data is of the year 2016.

(c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law

and order, protection of life and property of the citizens rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, the Ministry of Home Affairs had issued an advisory dated 05.12.2018 to all States/UTs regarding adherence to timeline for completion of investigation in cases registered under section 376 of the Indian Penal Code and sections 4 & 6 of the Protection of Children from Sexual Offences (POCSO) Act. The Ministry of Women & Child Development has also taken various steps from time to time to create awareness of the provisions of the POCSO Act through electronic and print media, consultations, workshops and training programmes with stakeholders concerned. Further, National Commission for Protection of Child Rights (NCPCR) and State Commission for Protection of Child Rights (SCPCRs) are mandated to monitor the implementation of the POCSO Act, 2012.

State/UT-wise Cases Registered under Protection of Children from Sexual Offences Act, 2012 (POCSO) for Crime Against Children during 2016

SL	State/UT	2016
1	Andhra Pradesh	830
2	Arunachal Pradesh	59
3	Assam	821
4	Bihar	233
5	Chhattisgarh	1570
6	Goa	75
7	Gujarat	1408
8	Haryana	1020
9	Himachal Pradesh	205
10	Jammu & Kashmir	25
11	Jharkhand	348
12	Karnataka	1565
13	Kerala	1848
14	Madhya Pradesh	4717
15	Maharashtra	4815
16	Manipur	43
17	Meghalaya	151
18	Mizoram	167
19	Nagaland	27
20	Odisha	1928
21	Punjab	596
22	Rajasthan	1479
23	Sikkim	92
24	Tamil Nadu	1583
25	Telangana	1158
26	Tripura	156
27	Uttar Pradesh	4954
28	Uttarakhand	218
29	West Bengal	2132
	TOTAL STATE(S)	34223
30	A & N Islands	49
31	Chandigarh	51
32	D&N Haveli	11
33	Daman & Diu	10
34	Delhi UT	1620
35	Lakshadweep	5
36	Puducherry	53
	TOTAL UT(S)	1799
	TOTAL (ALL INDIA)	36022

Source: Crime in India